PIL No. 6/2013
MC (PIL) No. 2/2014
MC (PIL) No. 3/2014
MC (PIL) No. 5/2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH, CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

15.07.2015

Mr. S.P. Das, petitioner in person is present.

Mr. SC. Shyam, learned senior counsel, assisted by Mr. B. Deb, learned counsel, represents respondents No. 1 – 4.

Mr. ND Chullai, learned senior GA, assisted by Ms. N.G. Shylla, learned GA, represents respondents No. 5 – 7.

Mr. K. Paul, learned counsel, represents respondent No. 8.

Mr. A. Medok, learned counsel, represents respondent No. 9.

Mr. H.S. Thangkhiew, learned senior counsel, assisted by Mr. N. Mozika, learned counsel, represents respondent No. 12.

Mr. L. Darlong, learned counsel, represents respondents No. 10, 11 and 13.

Mr. R. Debnath, learned CGC, represents Union of India.

We have heard learned counsel of parties and perused the pleadings of the writ petition. Petitioner in person submits that vide supplementary affidavit dated 18.02.2014, he has given details of violation committed by some mobile towers namely, Reliance Telecommunications Ltd. (respondent No. 8), Bharat Hexacom Ltd. (respondent No. 9), Dishnet Communications Ltd. (Aircel) (respondent No. 10), Bharat Sanchar Nigam Ltd. (respondent No. 11); Idea Cellular Ltd. (respondent No. 12) and Vodafone Dislink Ltd. (respondent No. 13).

In the inspection reports submitted by Director (TERM), NE -1, Shri. Kulwinder Kumar, we do not find any information as to the limit of emission of radiation by the towers and the equipments being used for measuring the radiation before giving the finding that all the parameters are within the limit. The inspection reports of the Officer thus appear to be evasive. In that view of the matter, we direct the Secretary, Telecommunication, to file his personal affidavit. The State Government through the Department of Health shall also conduct a survey to find out the adverse impact if any, on the health, of the people of the localities situated near the towers in question as a result of radiation emitted by the mobile towers.

Let a copy of this order be issued to learned counsel for Union of India and the State of Meghalaya at the earliest. List the matter on 29.07.2015.

JUDGE **CHIEF JUSTICE**

Sylvana

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR. JUSTICE S.R. SEN

15.07.2015

Mr R Deb Nath, learned CGC, appears for the applicants.

Mr M Chanda, learned counsel, represents the respondent.

Learned counsel for Union of India prays for and is granted further three weeks' time to file affidavit in terms of the order dated 15.06.2015. List on 05.08.2015.

JUDGE CHIEF JUSTICE

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BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR. JUSTICE S.R. SEN

15.07.2015

Mr K Paul, learned CGC, appears for the applicants.

Mr HG Baruah, learned counsel, represents the respondent.

Learned counsel for the respondent Mr HG Baruah prays for three weeks' time to file affidavit. He may do so within the said period. List on 06.08.2015.

JUDGE CHIEF JUSTICE

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BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR. JUSTICE S.R. SEN

15.07.2015

Mr R Deb Nath, learned CGC, appears for the appellants.

Mr M Chanda, learned counsel, represents the respondent.

Learned counsel for Union of India prays for and is granted further three weeks' time to file affidavit in terms of the order dated 15.06.2015. List on 05.08.2015.

JUDGE CHIEF JUSTICE

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BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR. JUSTICE S.R. SEN

15.07.2015

Mr ND Chullai, learned senior GA, appears for the appellants.

Mr AH Hazarika, learned counsel, represents the respondent.

Learned counsel for the parties pray for and are granted two weeks' time to file written submissions. List on 30.07.2015.

JUDGE CHIEF JUSTICE

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CRL.OP (C) No. 1/2015

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

15.06.2015

Mr. G.S. Massar, and Mr. H.S. Thangkhiew, learned senior counsel, appear for the Contemnor.

Today the matter is listed only appearance of the Contemnor and order. Shri. A. Nongrum, former CEM, Khasi Hills Autonomous District Council, (KHADC) is present in Court. His appearance is recorded with direction to appear on the subsequent dates of hearing. At this stage, learned senior counsel for the respondent, Mr. G.S. Massar and Mr. H.S. Thangkhiew, pray for time to argue the matter finally. Let this matter be listed on 03.08.2015.

JUDGE **CHIEF JUSTICE**

Sylvana